[7 December, 2001] RAJYA SABHA

- (c) With a view to protecting the interest of the domestic industry. Government have taken the following measures:—
 - (i) Application of the provisions of Meat Food Products Order, 1973 and the Prevention of Food Adulteration Act upon the imported poultry products also.
 - (ii) Import duty on Meat and edible of als of poultry (cuts and offals) increased from 35% to 100%.
 - (iii) Import of poultry products made subject to Phyto Sanitary permits from the Ministry of Agriculture.

Restriction on Import of Meat

2023 SHRI RAMA MUNI REDDY SIRIGIREDDY:

SHRI K. RAMA MOHANA RAO: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether the restriction on import of meat and meat products, imported through the Livestock Importation (Amendment) Act, 2001, is WTO compatible and is provided for in the WTO Agreement; and
- (b) if not, how Government are thinking of preventing imports from other countries?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (PROF. CHAMAN LAL GUPTA): (a) Yes, Sir.

(b) Does not arise.

Karnataka Proposal for Research in Neera

2024. SHRI K.C. KONDAIAH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

- (a) whether Defence Food Research Laboratory, Mysore is ready to carry out research and develop a technology to preserve, protect and provide Neera as a soft drink to the consumers:
- (b) if so, whether Karnataka Government has requested to undertake research in Neera; and
 - (c) if so, what is the progress made thereon?